



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 1930/2021**

**This the 8<sup>th</sup> Day of September, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Neetu  
 D/o Sh. Subhash, age about 25 years,  
 R/o Plot No. 1-A, X-Block, Gopal Nagar,  
 Najafgarh, South West Delhi - 110043  
 ... Applicant

(By Advocate : Shri Kailesh Prashad Panday)

**Versus**

1. Union of India,  
 Through Secretary,  
 Ministry of Home Affairs,  
 North Block, New Delhi.
  
2. Commissioner of Police Delhi  
 Office of the Commissioner of police: Delhi.  
 Police Headquarters, Jaisingh Road,  
 New Delhi – 110001
  
3. Staff Selection Commission  
 Through its Chairman  
 Block No.-12, 5<sup>th</sup> Floor, CGO Complex,  
 Lodhi Road, New Delhi - 110003  
 ... Respondents

(By Advocate : Ms. Geetanjali Sharma  
 Shri H.A. Khan)



## **O R D E R (ORAL)**

### **Hon'ble Mr. R.N. Singh, Member (J) :**

In the present OA, the applicant is aggrieved of rejection of her candidature on account of her height being measured less than the requisite height, i.e., 157 cm for appointment to the post of Constable (Executive) Male and Female in Delhi Police, pursuant to the respondents' notice/advertisement dated 01.08.2020. When the applicant got herself examined in two different Government hospitals, her height was found to be 158 cm, which is more than the requisite height, i.e., 157 cm. The applicant has preferred an appeal dated 05.07.2021 [Annexure A-5(colly)] followed by Legal Notice dated 06.08.2021 (Annexure A-6). However, the said appeal/Legal Notice has not been considered and responded to by the respondents till date.

2. Learned counsel for the applicant submits that the applicant shall be satisfied if the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending appeal/Legal Notice and to dispose of the same by passing an appropriate order in a time bound manner. If such request of the learned counsel for the applicant is accepted, no prejudice is likely to be caused to the respondents.



3. Issue notice. Shri H.A. Khan and Ms. Geetanjali Sharma, learned counsels, who appear on advance service, accept notice on behalf of respondents.
4. Shri H.A. Khan, learned counsel for respondents submits that he has not been supplied a copy of the present OA. Shri Kailesh Prashad Panday, learned counsel for the applicant undertakes to supply a copy of the present OA to Shri H.A. Khan, learned counsel for respondents, positively by 09.09.2021.
5. In view of the aforesaid, without going into the merits of the case, the present OA is disposed of with direction to respondents to consider the applicant's aforesaid pending appeal dated 05.07.2021 along with Legal Notice dated 06.08.2021 and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and preferably within 8 weeks of receipt of copy of this order.
6. OA stands disposed of in the aforesaid terms. No costs.

**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**

/cc/akshaya/